

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY FOURTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 24202 OF 2018**

**Between:**

1. Jagruti Education and Welfare Society, H.No.1-103, Koheda Road, Chinthapallyguda, Ibrahimpatnam, Ranga Reddy District. Rep., by its Secretary, Dr.O.Srinivas Reddy.
2. Jagruti Institute of Engineering and Technology, Koheda Road, Chinthapallyguda, Ibrahimpatnam, Ranga Reddy District. Rep.by its Secretary, Dr.O.Srinivas Reddy.
3. Dr.O.Srinivas Reddy, S/o Raghava Reddy, Aged 56 years, Secretary, Jagruti Institute of Engineering and Technology, Koheda Road, Chinthapallyguda, Ibrahimpatnam, Ranga Reddy District.

**...PETITIONERS**

**AND**

1. Jawaharlal Nehru Technological University Hyderabad, Rep., by its Registrar, Kukatpally, Hyderabad.
2. The State of Telangana, Rep.by its Principal Secretary Higher Education Department, Secretariat Buildings, Secretariat, Hyderabad.
3. The Convenor, TSEAMCET-2018 (Admissions), Sanketika Vidhya Bhavan, Masab Tank, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring a) the Jawaharlal Nehru Technological University

Hyderabad Grant of Affiliation Regulations for the Colleges/Institutes applicable from the academic year 2018-19 with reference to Regulation 3.30 providing for temporary suspension of instructions in academic program/courses empowering the university to refuse affiliation to the college in case of three preceding consecutive years of low enrollment, less than 25percent of university sanctioned intake in any university affiliated course as illegal, unconstitutional and ultravires to the Jawaharlal Nehru Technological University Act, 2008 and to strike down the same, and b) the action of the 1st respondent university in rejecting affiliation for two (2) B.Tech courses namely Mechanical Engineering and EEE of the petitioner institution by placing under No-Admission Status for the academic year 2018-19 communicated through the deficiency report dated 13-04-2018 thereby not granted affiliation for the said courses through proceedings dated 16-05-2018 while granting affiliation to other courses, as illegal, arbitrary and without jurisdiction and in violative of Article 14 and 19(1)(g) of the Constitution of India and consequently direct the 1st Respondent University to process the application of the petitioner for grant of affiliation for 2018-2019, submitted online on 21-02-2018, in accordance with the Affiliation Procedure and Regulations 2018-19, without reference to regulation 3.30 and grant affiliation for the said two courses and intake applied by the petitioner institution.

**IA NO: 1 OF 2018**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent to process the application of the petitioner institution submitted online on 21-02-2018 for grant of affiliation for the academic year 2018-2019, for the said two courses namely B.Tech Mechanical Engineering and EEE without reference to Regulation 3.30 of the JNTUH Grant of Affiliation Regulations for the Colleges/Institutes applicable from the academic year 2018-19, duly furnishing the deficiency report for the two (2) B.Tech courses basing on the FFC inspection report thereby granting an opportunity of compliance by way of filing appeal including an opportunity to appoint new faculty for the deficiencies by constituting selection committee with the nominees of the university as provided under the affiliation regulations and consider for grant of affiliation basing on the compliance for the academic year 2018-19.

Counsel for the Petitioner : SRI PAPAIAH PEDDKULA, rep.,  
SRI SRICHARAN TELAPROLU

Counsel for the Respondents: --

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.24202 of 2018**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Papaiah Peddakula, learned counsel representing Mr. Sricharan Telaprolu, learned counsel for the petitioners submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- P.Ch. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI SRICHARAN TELAPROLU, Advocate. [OPUC]
2. Two CD Copies.

BSK

GJP

Ys

**HIGH COURT**

**DATED:24/10/2024**

**ORDER**

**WP.No.24202 of 2018**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

*4 copies  
for  
26/11/24*